

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 397 of 2013 (SZ) (THC)**

Applicant(s)

Respondent(s)

Suomotu proceedings initiation against the unscientific evacuation of accumulated waste leading to environmental pollution and health problems

The State of Kerala rep by its Chief Secretary, Secretariat, Thiruvananthapuram and others

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

Smt. Suvitha A.S., for R-1 to R-3, R-8, R-11, R-13 and R-15

Mr.K.R. Harin for R-4

Mr.Abu Backer for R5 & R21

M/s. A.V. Arun and R. Vinoth Kumar for R-6

Mrs.Rema Smrithi for R-9 and R-10

B.S.Krishnan Associates for R-12

Mr.Su. Srinivasan for R16 & R18

People Counsel for Social Justice for R14

Mrs.C.Sangamithrai for R17

Mr.P.B.Sahasranaman for R20

M/s.T.S.Saifudeen for R22

M/s.Dinesh Mathew J.Murikan for R23

Note of the Registry	Orders of the Tribunal
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Item.No.3	<p data-bbox="407 190 618 231">28<sup>th</sup> July, 2017</p> <p data-bbox="407 271 1385 1408">The learned counsel appearing for the Kerala Pollution Control Board (Board) submits that none of the Municipalities or Panchayats have complied with the order of this Tribunal dated 28.4.2017. The learned counsel submitted that though the Municipalities of Kalamassery, Aluva and Thrikkakara have filed affidavits stating that the details are furnished before the Board, in fact the particulars were not furnished. The learned counsel appearing for the Aluva Municipality submits that by letter dated 24.11.2016 the Municipality has already forwarded copy of the counter affidavit to the Kerala Pollution Control Board, Ernakulam. That letter itself is dated 29.11.2016, much prior to the order dated 28.4.2017. Clearly it is not in compliance of the order dated 28.4.2017. Though the learned counsel appearing for the respondents prays further time, we find no justification. The learned counsel appearing for the 23rd respondent Kaladi Grama Panchayat submits that response have already been furnished to the Board, as directed by the order dated 28.4.2017</p> <p data-bbox="407 1448 1385 1776">The order dated 28.04.2017 is specific. In case any of the Panchayats or Municipalities fail to furnish the required particulars to the Board, the officials of the Municipalities and Panchayats shall be present before this Tribunal. Unfortunately, none of them are present.</p> <p data-bbox="451 1817 1385 1857">In such circumstances, we are constrained to order bailable</p>
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warrant to the Secretary of Aluva Municipality- Respondent No.5, Secretary of Tripunithura Municipality – Respondent No.6, Secretary of Thrikkakara Municipality - Respondent No.7, Secretary, Cheranalloor Grama Panchayat – Respondent No.19, Secretary, Maradu Municipality – Respondent No.20, Secretary, Kalamassery Municipality – Respondent No.21, Secretary, Perumbavoor Municipality – Respondent No.22, Secretary, Kalady Grama Panchayat – Respondent No.23, Secretary, Kothamangalam Municipality – Respondent No.24, and Secretary, Eloor Municipality – Respondent No.25 for their appearance before this Tribunal on 24.8.2017, to the tune of Rs.10,000/- to be executed by the Superintendent of Police, Aluva and the Commissioner of Police, Kochi respectively. All the Panchayats and Municipalities are directed to comply with the directions within two weeks from today

The learned counsel appearing for the Pollution Control Board submits that the Corporation of Kochi has also not furnished the particulars. The Commissioner of Kochi Corporation is directed to furnish all the particulars relating to the facilities regarding the disposal of the sewage generated within their jurisdiction, to the Regional Office of the Pollution Control Board, Ernakulam, within two weeks failing which the Commissioner, Ernakulam Corporation shall be present before this Tribunal on the next date of hearing.

List the matter on 24.8.2017

....., JM  
(Justice M.S. Nambiar)

.....,EM  
(Shri P.S. Rao)

